THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) and (b). No pension is sanctioned to any one for being a personnel of the former Indian National Army of pre-Independence period. How-ever, Ministry of Home Affairs consider claims of eligible persons who satisfy the prescribed criteria for grant of pension under the "Swatantrata Sainik Samman Pension Scheme". Under this scheme freedom fighters including INA and ex-Indian Independence League personnel who suffered imprisonment detention in british Jails/Camps for more than 6 months are sanctioned "Swatantrata Sainik Samman Pension". So far 33,280 applications for grant of pension under this Scheme have been received from those who claim to have rartich and in the INA, the Indian Independence Lea, ue and suffered detention limprisonment in Pritish Jails Camps. Of these, 17,081 have been sanctioned Swatantrata Sainik Pension while the claims of 9,125 have been rejected. Remaining 7074 cases are under different stages of scrutiny.

(c) and (d). Do not arise,

Policy for take over of Sick Industrial Units

2563. SHRI B.V. DESAI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Central propose to formulate a long term policy on take over of sick industrial units;
- (b) whether Government had appointed a committee to go into the question of the problem of sickness of industries and suggest the approach of the Government in respect of taking over the industries;
- (c) if so, whether they have also submitted their report to Government;

- (d) if so, the main details of the same; and
- (e) the steps being taken to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) The policy on sick industries was announced on the 15th May, 1978 in both the Houses of Parliament by the then Minister of Industry. The policy is presently being reviewed by the Government.

- (b) No, Sir.
- (c) to (e) Do not arise.

Sanction to Karnataka Electronics Development Corporation's Collaboration with U.K. Firm

2564. SHRI B.V. DESAI: Will the PRIME MINISTER be pleased to state:

- (a) whe her it is a fact that Cen re has cleared technical collaboration be ween Karnataka Electronics. Development Corporation and Le UK firm for the manufacture of high vol age resistors;
- (b) if so, he main points of the agreement reached between the Karnataka Electronic Development Corportation;
- (c) the main production of the Corporation;
- (d) what amount of help and assistance will be provided by the UK firm; and
- (e) when the production is likely to be started?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C.P.N. SINGH):

Written Answers

resempt of the

- (8) 1st Phase: Manufacture of High-Voltage Resistors upto 14 K.V. rating.
- (ii) 2nd Phase: Manufacture of High-Voltage Resistors above 14 K.V. rating.

Out of the above, the party has submitted the Agreement in respect of 1st Phase only and the same has been cleared (taken on record). The agreement involves the payment of £20,000 net of taxes to the U.K. firm by the Indian company.

- (c) At present, the main production of the Corporation is T.V. sets and ancilliary products.
- (d) The following help/assistance will be provided by the U.K. firm:—
 - (i) Technical assistance, advice and information for manufacture and process of manufacture of the Resistors;
 - (ii) Testing of Resistors, manufactured by Indian company, at the U.K. firm's works;
- (iii) Supply of technical documentation including lists of plant and equipment required, details of suppliers and in the case of equipment requiring special manufacture, workshop drawings shall also be supplied by the U.K. firm;
- (iv) Details of formulation lists of ingredients and materials for use in the manufacture of Resistors and also indentification of appropriate suppliers of such ingredients and materials; and
 - (v) Training to three Indian technicians at their works.

(e) The Corporation is expected to start the production of Resistors under this Agreement by the end of 1982.

Indigenisation in Public Sector

2565. SHRI B.V. DESAI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Industry Minister has asked the public sector undertakings under its aegis to prepare a list of improved items for purposes of indigenisation;
- (b) if so, whether any such list has been prepared by these industries; and
 - (c) the main reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA: (a) to (b). Indigenisation i. a necessary element of the Government policy on industrial development. The public sector undertakings under this Ministry also follow it as a continuous process. To speed up the process of indigenisation, selective public sector undertakings have been asked to identify the items which are currently being imported and to examine the possiblities of their indigenous development either in their own plants or through ancillaries.

Alienation of Tribal Land

2566. SHRI ARJUN SETHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there are regulations in tribal areas to prevent alienation of lands to non-tribals by tribals;